on the Table:-

NOTIFICATIONS UNDER THE CUSTOMS ACT
AND CENTRAL EXCISES AND SALT ACT
THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI P. C. SETHI): I beg to lay

- (1) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Customs and Central Excise Duties Export Draw-back (General) Twenty-eight Amendment Rules, 1969, published in notification No. G. S.R. 2012 and G.S.R. 2013 in Gazette of India dated the 23rd August, 1969.
 - (ii) The Customs and Central Excise Duties Export Drawback (General) Twenty-ninth Amendment Rules, 1969, published in Notification No. G. S.R. 2014 and G.S.R. 2015 in Gazette of India dated the 23rd August, 1969.
 - (iii) The Customs and Central Excise Duties Export Drawback (General) Thirtieth Amendment Rules, 1969, published in Notification No. G. S.R. 2016 and G.S.R. 2017 in Gazette of India dated the 23rd August, 1969.
 - (iv) The Customs and Central Excise Duties Export Draw-back Amendment Rules, 1969, published in Notification No. G. S.R. 2018 and G.S.R. 2019 in Gazette of India dated the 23rd August. 1969.
 - (v) The Customs and Central Excise Duties Export Drawback (General) Thirty-third Amendment Rules, 1969, published in Notification No. G. S. R. 2020 and G.S.R. 2021 in Gazette of India dated the 23rd August, 1969.
 - (vi) The Customs and Central Excise Duties Export Drawback (General) Thirty-first Amendment Rules, 1969, published in Notification No. G.S.R. 2022

- and G.S.R. 2023 in Gazette of India dated the 23rd August, 1969.
- (vii) The Customs and Central Excise Duties Export Drawback (General) Thirty-fourth Amendment Rules, 1969, published in Notification No. G.S.R. 2024 and G.S.R. 2025 in Gazette of India dated the 23rd August. 1969.
- (viii) G.S.R. 2032 published in Gazette of India dated the 23rd August, 1969, containing corrigendum to Notification No. G.S.R. 1547 dated the 28th June, 1969.

[Placed in Library. See No. LT-1924/60].

- (2) A copy each of the following Notifications under section 159 of the Customs Act. 1962:
 - (i) G.S.R. 2026 and G.S.R. 2027 published in Gazette of India dated the 23rd August, 1969.
 - (ii) G.S.R. 2028 and G.S.R. 2029 published in Gazette of India dated the 23rd August, 1969.
 - (iii) G.S.R. 2030 and G.S.R. 2081 published in Gazette of India dated the 23rd August, 1969. [Placed in Library. See No. LT-1925/69].

SUGAR (CONTROL) AMENDMENT ORDER

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): On behalf of Shri Annasahib Shinde, I beg to lay on the Table a copy of the Hindi version of the Sugar (Control) Amendment Order, 1969, published in Notification No. G.S.R. 1915 in Gazette of India dated the 6th August 1969 under subsection (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2926/69].

COTTON CONTROL (SECOND AMEND-MENT) ORDER 1969

वैदेशिक व्यापार तथा पूर्ति मंत्रालय में उपमंत्री (वौधरी राम सेवक यादव) में ग्रत्यावश्यक वस्तु ग्रधिनियम, 1955 की धारा (3) की उपधारा (6) के मधीन, दिनांक 9 ग्रगस्त, 1969 के भारत के राजपत्र में अधिसूचना संख्या एस० ग्रो० 3149 ग्रीर एम० ग्री० 3150 में प्रकाशित कपास नियंत्रण (दूसरा संशोधन) ग्रादेश, 1969 की एक प्रति सभा पटल पर रखता है।

[Placed in Library. See No. LT-1927/69.]

11.07 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Sabha: -

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 26th August, 1969, and transmitted to the Raiva Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

COMMITTEE OF PRIVILEGES

EIGHTH REPORT

SHRI R. BARUA (Jorhat): I beg to present the Eighth Report of the Committee of Privileges.

GOVERNMENT COMMITTEE ON ASSURANCES

(i) SIXTH REPORT

श्री महाराज सिंह भारती (मेरठ) : में सरकारी ग्राश्वासनों सम्बन्धी समिति का छठा प्रतिवदन पेश करता है।

(ii) EVIDENCE

श्री महाराज सिंह भारती: में सरकारी ब्राण्वासनी सम्बन्धी समिति के समक्ष दिये गये साध्य की एक प्रति सभा पटल पर रखता PETITION RE. IMPLEMENTATION PRODUCTION OF OF BAN ON COLOURED SAREES ON POWER LOOMS.

श्री न० रा० देवघरे (नागपूर) : मैं विद्यत चालित करघों पर रंगीन साडियों के उत्तपादन पर प्रतिबन्ध को लाग करने के बारे में श्री के॰ पी॰ ग्रनन्तराव, प्रधान कासरगोड बनकर सहकारी पी० एण्ड एस० समिति लिमिटेड, कासरगोड़ (केरल) तथा लगभग 33,600 श्रन्य व्यक्तियों द्वारा हस्ताक्षरित एक याचिका पेश करता हं।

11.8 hrs.

STATEMENT RE COTTON PRICE POLICY

म्राध्यक्ष महोदय : श्री भगत ।

श्री देवराव पाटिल (यवतमाल) : इम वक्तव्य के पहले में ग्रापस एक निवेदन करना चाहता है। कपास का साल कल से शरू होने वाला है। मंत्री महोदय की नीति यही रही है कि कपास के मल्यों के बारे में वह अपनी नीति की घोषणा सब के ग्राखिरी दिन करते हैं। यह पहली बार नहीं है। पिछले साल भी उन्होंने ऐसा ही किया था। मत्र के म्राखिरी दिन वह इसकी घोषणा करते हैं। शायद यह इसलिए होता है कि सदन उस पर चर्चान कर सके । में ग्रापकी मार्फत उन से पुळना चाहता हं कि हम लोगों की इस पर वहम करने से वह वंचित क्यों करते हैं ?

श्री हकम चन्द कछवाय (उज्जैन) : एक प्राध मौता तो देना चाहिये बहस करने का।

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHAGAT): Mr. Speaker, Sir, I rise to make a statement on the decisions taken by the Government regarding the cotton price policy for the Cotton Year 1969-70, which will start on 1st Sep-As the tember, 1969. Members are aware, statutory controls on prices of cotton were with effect from 1st September, During the cotton years 1967-68 and 1968-69, an attempt was made